

putting up stone slabs or concrete slabs or by erecting a spur, to protect the *samadhi*. The first thing to be done is that the *samadhi* will have to be proved and it will have to be seen that this year's monsoon does not threaten the *samadhi* of Gurudev Rabindranath. Secondly, what steps will Government take to build a suitable memorial, a national shrine, on that place of pilgrimage not only for the Indian people but for humanity at large ?

**SHRI VIDYA CHARAN SHUKLA :**

The hon. Member has made very valuable suggestions and we shall definitely take steps—I am sure, the Port Commissioner, Calcutta, under whose jurisdiction this area comes will take immediate steps—to see that the threat of erosion from the River Ganga does not in any way threaten the *somadhi* of Gurudev.

About steps that would have to be taken to create a *samadhi*, that would be handled by the Ministry of Works, Housing and Urban Development, which is in charge of national shrinal shrines and national monuments. I am sure, this work will be done with due expedition.

**SARI SAMAR GUHA :** Will the Central Government take over the responsibility ?

**SHRI VIDYA CHARAN SHUKLA :** As I said, it will have to be done by one of the ministries of the Central Government.

**PAPERS LAID ON THE TABLE**

ANNUAL REPORTS OF UNIVERSITY GRANTS COMMISSION AND OF INDIAN SCHOOL OF MINES, DHANBAD AND AUDIT REPORT OF I.I.T., BOMBAY

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : I beg to lay on the Table; —

- (1) A copy of the Annual Report of the University Grants Commission for the year 1968-69, under Section

18 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-3519/70]

- (2) A copy of the Annual Report of the Indian School of Mines, Dhanbad for the year 1968-69. [Placed in Library See No. LT-3520/70]

- (3) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

- (ii) A statement showing reasons for delay in laying the above document. [Placed in Library See No. LT-3521/70]

REPORT OF CENTRAL INSTITUTE OF ENGLISH HYDERABAD FOR 1968-69

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त वरानन) : अध्यात्म महोदय, मैं केन्द्रीय अंग्रेजी संस्थान, हैदराबाद के वर्ष 1968-69 की गतिविधियों सम्बन्धी प्रतिवेदन की एक प्रति तथा लेखापरीक्षित लेखे सभा पटल पर रखता हूँ। [Placed in Library. See No. LT-3522/70]

UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) AMENDMENT REGULATIONS, 1970 AND NOTIFICATION UNDER ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table :—

- (1) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1970 (Hindi and English

[Shri Vidya Charan Shukla]

versions), published in Notification No. G.S.R. 633 in Gazette of India dated the 18th April, 1970 under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT-3523/70]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The Indian Forest Service (Pay) First Amendment Rules, 1970, published in Notification No. G. S. R. 603 in Gazette of India dated the 11th April, 1970. [Placed in Library. See No. 3524/70]

(ii) The Indian Police Services (Fixation of Cadre Strength) Second Amendment Regulations, 1970, published in Notification No. G. S. R. 635 in Gazette of India dated the 18th April, 1970. [Placed in Library. See No. LT-3525/70]

(iii) The Fourth Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 636 in Gazette of India dated the 18th April, 1970. [Placed in Library. See No. LT-3526/70]

(iv) The Third Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 637 in Gazette of India dated the 18th April, 1970. [Placed in Library. See No. LT-3527/78]

(v) The Indian Administrative Services (Appointment by promotion) Amendment Regulations, 1970, published in Notification No. G.S.R. 652 in Gazette of India dated the

25th April, 1970, [Placed in Library. See No. LT-3528/70]

(vi) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1970 published in Notification No. G.S.R. 653 in Gazette of India dated the 25th April, 1970. [Placed in Library. See No. LT-3529/70]

(vii) The Fifth Amendment of 1970 to the Indian Police Services (Pay) Rules, 1954, published in Notification No. G. S. R. 654 in Gazette of India dated the 25th April, 1970. [Placed in Library. See No. 2531/70]

(viii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulation 1970, published in Notification No. G. S. R. 655 in Gazette of India dated the 25th April, 1970. [Placed in Library. See No. LT-3532/70]

#### AUDIT REPORT AND ANNUAL ACCOUNTS OF PARADIP PORT TRUST

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy of the Annual Accounts of the Paradip Port Trust for the period from 1st November, 1967 to 31st March, 1968 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trust Act, 1963. [Placed in Library. See No. LT-3533/70]

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTION

#### MINUTES

SHRI G. G. SWELL (Autonomous Districts) : I beg to lay on the Table the